

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:478

ANSWERED ON:22.11.2000

PREVENTION OF CRUELTY TO ANIMALS

GANGASANDRA SIDDAPPA BASAVARAJ;GOWDAR MALLIKARJUNAPPA;Y.S. VIVEKANANDA REDDY

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government have received requests from the experts and various State Governments to amend the existing law on Prevention of Cruelty to Animals;
- (b) if so, the details thereof and the time by which the new legislation is likely to be enacted;
- (c) whether the Government are monitoring the implementation of the existing laws relating to cruelty to animals more stringently; and
- (d) if not, other measures being taken to prevent cruelty to animals?

Answer

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MANEKA GANDHI)

(a) Yes, Sir.

(b) Various Animal Welfare Organizations, State Governments/Union Territories and Members of the public including Members of Parliament have represented from time to time in this regard. The process of amending the existing Prevention of Cruelty to Animals Act, 1960 is under consideration of the Government. For the present, no timelimit for enactment of the new legislation can be indicated.

(c) Yes, Sir.

(d) Does not arise.